



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-6/99/563 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abdul Hakim, Addl. District & Sessions Judge, Tinsukia,
cum i/c District & Sessions Judge,
Tinsukia.

Dated Guwahati the 23rd January, 2020.

Sub: **Restricted holiday, casual leave along with headquarter leave permission.**

Ref:- Your letter No. DJT/388/2020, dtd. 20.01.2020

Sir,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 27.01.2020 and casual leave on 30.01.2020 along with station leave permission from the evening of 26.01.2020 till the morning of 01.02.2020, has been granted/rejected.

The Civil Judge & Asstt. Sessions Judge, Tinsukia and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-6/99/564 /A dated 23.1.2020

Copy to.

1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)